

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of Order: 06.11.2000

OA 405/99

Chander Bhan son of Late Chet Ram aged about 48 years, resident of House No. 65/5, Kusum Bhawan, Shaheed Bagat Singh Colony, Kota Jn., at present employed on the post of Tool Room Fitter Gr. I in the office of Tool Room Shop under Senior Section Engineer (Machine), Wagon Repair Shop Kota, Western Railway.

.... Applicant.

Versus

1. Union of India through General Manager, Western Railway, Church Gate, Mumbai.
2. Chief Works Manager, Western Railway, Wagon Repair Shop, Kota.

.... Respondents

Mr. J.K. Kaushik, Counsel for the applicant.
Mr. U.D. Sharma, Counsel for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. Gopal Singh, Member (Administrative)

ORDER

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL))

In this OA, applicant makes a prayer to quash and set aside the impugned order at Annexure A-1, rejecting the claim of the applicant for considering his claim of promotion on the post of MCN against SC Point and to direct the respondents to treat the vacant point no. 3 for MCN post as reserved post for SC and consider the case of the applicant against the same with all consequential benefits.

2. Reply to this application was filed which is on record.
3. Heard the learned counsel for the parties.
4. It is a settled principle of law that there can be no reservation against a single post. The same view was reiterated in S.R. Murthy vs. State of Karnataka & Others, 2000 SCC (L&S) 49.
5. In view of the settled legal position, we are unable to grant any relief to the applicant.
6. We, therefore, dismiss this OA having no merit.

(Signature)
(GOPAL SINGH)

MEMBER (A)

(Signature)
(S.K. AGARWAL)
MEMBER (J)